

of Detailed Project Report (DPR), liquidation of Utilization Certificates (UCs), availability of funds, *inter-se* priority and adherence to scheme guidelines.

The State Government of Goa have not undertaken any projects during the last three financial years due to pendency of UCs.

(c) The State Government of Goa have reportedly initiated following actions with regard to preparedness to meet requirement of domestic as also international tourists:

1. Deployed India Reserve Battalion (IRB) personnel on the beaches for the safety and security of tourists.
2. Beaches across the state of Goa are being maintained regularly.
3. Introduced Hot Air Balloon services to boost adventures tourism.
4. Permissions are being issued to erect shacks on the beaches to cater needs of both domestic and international tourists.
5. Lifeguards have been deployed on all the beaches to ensure safety and security of the bathers.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Agreements made on IP in RCEP meetings in Malaysia

321. PROF. M.V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of the agreements made on Intellectual Property (IP) during the Regional Comprehensive Economic Partnership (RCEP) Inter-Sessional Ministerial Meetings in Malaysia from July 12-14, 2015;

(b) whether the Ministry has taken cognizance of the concerns raised by Civil Society about India's engagement with the RCEP trade deal; and

(c) whether the agreements would in any way affect the supply of medicines India makes to Medicines Sans Frontiers (MSF), and towards its own recently launched Jan Aushadhi Scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No agreement has been made on Intellectual Property (IP) during the Regional Comprehensive Economic Partnership (RCEP) Inter-Sessional Meeting in Malaysia from July 12-14, 2015.

(b) The Ministry has been negotiating the intellectual property provisions of the Regional Comprehensive Economic Partnership (RCEP) on the basis of the national legislations on intellectual property and the provisions of the Agreement on Trade-Related Aspects of Intellectual Property Rights (TRIPS) under the World Trade Organization (WTO).

(c) In view of (a) above, it does not arise.

Impact of enhancing FDI limits on more sectors

†322. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that investment limit of Foreign Direct Investment (FDI) has been further enhanced in fifteen more sectors;

(b) if so, the reasons therefor;

(c) whether any study has been made regarding the ill-effects of enhancement of investment limit of FDI on various sectors of indigenous industries; and

(d) whether various sectors and organisations are showing their resentment on enhancement of investment limit of FDI?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, with a view to liberalise and simplify the FDI policy, so as to provide ease of doing business in the country leading to larger FDI inflows, the Government has brought in FDI related reforms and liberalisation in 15 sectors/areas of the economy.

(c) To ensure that India remains increasingly attractive and investor-friendly investment destination, the Government reviews the FDI policy on various sectors, after having intensive stakeholders consultations with concerned Ministries/ Departments, Apex Industries Chambers and other organizations.

(d) This move of the Government has largely been welcomed by various stakeholders.

† Original notice of the question was received in Hindi.